**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**CHANDIGARH (COURT – II)**
***(Through Hybrid Mode)***

**Item No. 115**

**CP No. 23/Chd/Chd/2023**

**IN THE MATTER OF:**
**Jason Communication Pvt. Ltd. ... Appellant**

**Versus**

**ROC, Punjab and Chandigarh ... Respondent**

**Under Section: 252 (3), CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**
**SHRI. P.S.N. PRASAD,**
**HON'BLE MEMBER (J)**

**PRESENT:**
**For the Appellant :** Mr. Karanveer Jindal, Advocate.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of the Ld. counsel for the appellant, this matter is adjourned to 03.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)**
**HON'BLE MEMBER (J)**

April 19, 2024
Mamta